

and other things. The hon. Minister has explained that the Law Commission is considering this matter.

SHRI S. KUNDU: The object of simplification, so far as I could understand it, is to let the common man understand the law. Once he does that, his faith in the democratic structure will be vindicated. I think the Law Commission suggested that there should be a digest of general laws, particularly the Constitution, translated into regional languages in a simplified manner. In how many States has this been done? Secondly, have laws dealing with social evils like dowry, untouchability etc. been translated into regional languages, made into digests and circulated so that people are educated about them?

SHRI GOVINDA MENON: The Constitution has been translated into all the Indian languages as early as 1950. Now new editions will be brought out, that is our hope, during the course of this year. Many Central Acts, for instance the untouchability Act, I think, had been translated into Hindi and we have requested the State Governments to translate them into other regional languages. With respect to Central Acts the Ministry has promised to met the cost of translation and publication of the Central Acts in the respective languages. Regarding the publication of a digest, that has not been done. I think it is a suggestion which will be considered.

श्री बालमोकि चौधरी : गवर्नमेंट के द्वारा जितने विधेयक यहां उपस्थित किये जाते हैं उनका हिन्दी अनुवाद भी रखा जाता है। मैं जानना चाहता हूँ कि क्या वह हिन्दी अनुवाद प्रमाणिक है या नहीं और अगर नहीं है तो क्यों नहीं है ?

SHRI GOVINDA MENON: The translations provided to Parliament are translations made by the OLC. ... (Interruptions)

श्री मधु लिमये : मैं कितनी ही बार खड़ा हुआ हूँ। आप उधर से ही बुलाते जा रहे हैं। मुझे आप बुलाते ही नहीं हैं।

SHRI GOVINDA MENON: I presume that the translations supplied are genuine translations. There have been no complaints otherwise.

श्री मधु लिमये : यह सवाल पुराने आउट डेटिड लाज के बारे में है। मैं आपको बतलाना चाहता हूँ कि कंटोनमेंट्स के बारे में एक बहुत पुराना कानून है। उसके अन्दर जो नियम बने हुए हैं उन नियमों में एक नियम यह भी था और इसकी ओर मैंने पहले भी ध्यान दिलाया था कि जो गोरी चमड़ी के लोग हैं उनके कपड़े कंटोनमेंट में अलग से धोये जायें और काली चमड़ी वाले जो हैं उनके अलग से धोये जायें। यह कानून स्वतंत्रता के बीस साल के बाद भी लागू है। मंत्री महोदय ने आश्वासन दिया था कि नया कानून इसके बारे में बनाया जाएगा। इसको एक डेढ़ साल हो गया है। मैं व्यापक सवाल पूछना चाहता हूँ। इस तरह के जो कानून हैं, जो भारत की स्वतन्त्रता पर लांछन की तरह हैं, उनको हटाने के लिए तथा नए कानून बनाने के लिए इतना समय क्यों लगा है ?

SHRI GOVINDA MENON: I shall take note of the suggestion.

Bill for Abolition of West Bengal Legislative Council

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*755. **SHRI MADHU LIMAYE:**
SHRI RABI RAY:

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that he gave an assurance in the Budget Session this year that Government would secure passage of the West Bengal Legislative Council (Abolition) Bill during that Session;

(b) if so, the reasons for his failure to secure passage of the Bill, as passed by Lok Sabha, in the Rajya Sabha during its last Session which ended in May, 1969; and

(c) whether there was any understanding between Government and the Communist Members on the issue of sabotaging the Bill based on the unanimous Resolution of the West Bengal Assembly and passed by Lok Sabha?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM):

(a) Yes, Sir.

(b) The Bill was introduced in the Lok Sabha on the 13th May, 1969, and passed by that House on the 16th May, 1969. Notice of motion for consideration and passing of the Bill in the Rajya Sabha was issued on the same day. The item was not included in the list of business in the Rajya Sabha presumably due to other pressing business.

(c) No, Sir.

श्री मधु लिमये : श्री गीविन्द मनन मे मैंने सवाल पूछा था कि पश्चिम बंगाल विधान सभा ने सर्वसम्मति से जो प्रस्ताव पास किया है क्या उसके ऊपर जो बिल आधारित है उसको इसी सत्र में आप पारित करें इसके लिये नियमों में भी ढ़िलाई बरती गई थी। उस वक्त उन्होंने आश्वासन दिया था कि ह्रां इसी सत्र में इस विधेयक को पारित किया जाएगा । मैं जानना चाहता हूँ कि राज्य सभा की जो कार्य सूची थी उस कार्य सूची में इस विधेयक का समावेश करने के लिए कानून मंत्री ने और संसद कार्य मंत्री ने क्या प्रयास किया था और इस बारे में उनको सफलता क्यों नहीं मिली ?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON): I did state in this House

and I have no objection to take it as a promise, that it would be passed in that very session in Parliament. As the House knows impossibility of performance is a good answer to every breach of promise. I was not able to get it passed in the Rajya Sabha for want of time.

श्री मधु लिमये : इन्होंने मेरे प्रश्न के तीसरे हिस्से का नकारात्मक जवाब दिया है। लेकिन कम्युनिस्ट पार्टी के सदस्यों से मुझे पता चला है कि एक कम्युनिस्ट नेता के बीच में और आपके बीच में बात हुई जिसके फल स्वरूप पिछले सत्र में यह विधेयक राज्य सभा में पास नहीं हो पाया। यह कम्युनिस्ट पार्टी के लोगों ने खुद मुझ से कहा कि उस नेता के काम से हमारी पार्टी का नाम स्वाहमध्वाह वदनाम होता है ।

SHRI VASUDEVAN NAIR: I want to state it very clearly—I want to make it very clear—that what he said is an unmixed lie. I would not like to use a strong language. This is a statement without any basis.

श्री मधु लिमये : अध्यक्ष महोदय, जरूरत पड़ने पर नाम भी आयेगा । मेरे पास नाम हैं उन लोगों के । लेकिन मैं सवाल का जवाब चाहता हूँ कि क्या इस तरह से कम्युनिस्ट पार्टी और (व्यवधान) . . . में दक्षिण पंथी कम्युनिस्टों की बात कर रहा हूँ । क्या उनके नेता से कोई आप की बातचीत हुई थी और इसलिए आपने इस बिल का समावेश नहीं किया? . . (व्यवधान) . . . आप हीरेन्द्र मुखर्जी से ही पूछ लीजिएगा, मुझ से क्यों पूछना चाहते हैं ?

SHRI GOVINDA MENON: Sir, I refute the suggestion. I have had no talks with any Member of the communist party or any other party in the matter of postponing the consideration of this legislation. On the other hand, I gave notice of the Bill and waited in the Rajya Sabha thinking that it would come up. It did not come up. (Interruption).

SHRI NATH PAI: Sir, the House must be protected against unmixed lies; they go on bandying about unmixed lies. Either he is in the dock or the hon. Member is in the dock, because Mr. Nair says that what Mr. Madhu Limaye said in this House is not only a lie but an unmixed lie. I think you are called upon to help us.

MR. SPEAKER: I gave a standing direction the other day in this House that wherever the word "lie" is uttered, it is automatically expunged. I hope the hon. Member who is also in the Panel of Chairman will have the same difficulty when he sits here in the Chair. (*Interruption*).

श्री मधु लिमये : अध्यक्ष महोदय, मैं तो कोई एतगज किया नहीं। उनको कहने दीजिए। जो सत्य है वह तो छिपेगा नहीं।

SHRI VASUDEVAN NAIR: I used a milder term. (*Interruption*).

MR. SPEAKER: Please resume your seat. Mr. Nair is a Member on the Panel of Chairman. He will have to perform this unpleasant duty when he is in the Chair.

SHRI VASUDEVAN NAIR: That is why I said it is a statement without any basis. (*Interruption*).

MR. SPEAKER: You withdraw it.

SHRI VASUDEVAN NAIR: I withdraw it. (*Interruption*).

MR. SPEAKER: Order, order. Shri Banerjee.

SHRI S. M. BANERJEE: Now that the West Bengal Government and the Punjab Government have taken a decision to abolish—

MR. SPEAKER: It does not concern Punjab; it concerns Bengal.

SHRI S. M. BANERJEE: I am coming to West Bengal. After the decision taken by the West Bengal Government to abolish the Upper House in respect of which a Bill was passed here in this House and pending in the other House, I would like to know whether the Government of India is also thinking of abolishing the Rajya Sabha, the Upper House of Parliament, which, according to us, is a superfluous body.

MR. SPEAKER: The question is not relevant.

SHRI S. M. BANERJEE: Whether they are thinking in that line or not; let them reply to it, Sir.

MR. SPEAKER: Order, order. Shri Narayana Rao.

SHRI K. NARAYANA RAO: So far as the answer of the hon. Law Minister is concerned, I am prepared to accept whatever he has stated, but it is true that he has taken care to see that the matter has been included in the agenda of the Rajya Sabha, but, if you look at the background of the entire history—

MR. SPEAKER: Please put the question.

SHRI K. NARAYAN RAO: I am coming to the question. One has to presume that something has transpired somewhere regarding this. When this particular matter was moved, when Shri Jyotirmoy Basu brought up—

MR. SPEAKER: I am going to ask you to sit down if you do not ask the question straight.

SHRI BAL RAJ MADHOK: The honeymoon is over!

SHRI K. NARAYANA RAO: How could a question be put straightaway without giving the background, Sir?

MR. SPEAKER: Ask a straight question: no introduction, no preface.

SHRI K. NARAYANA RAO: I am not saying anything outside the purview of the question. Let me put the question. In view of the fact that the rules were waived to push forward this Bill in this House and yet this measure was not passed by the Rajya Sabha and no protest was made by the Communist Party of West Bengal, may I know who has come from the Communist Party of West Bengal to meet the Government of India, not the Minister as such?

SHRI GOVINDA MENON: I am not aware of any such move made by either the Communist Party or the West Bengal Government to delay the passing of the Bill.

SHRI SAMAR GUHA: May I know whether it is a fact that a piece of news was published in *Hindustan Standard* and *Amrit Bazar Patrika*, Calcutta, on the day on which the Bill was to have been passed by Rajya Sabha and was not passed, that the Minister of Parliamentary Affairs of West Bengal, Shri Jatin Chakravarty, alleged that on the intervention of a Communist Member the Government postponed that measure. Now the Minister has come forward with the statement that there was no consultation with the Communist Party. Then, when such a report was given by a Minister of West Bengal Government, why was it not contradicted?

SHRI GOVINDA MENON: I am not aware of any arrangement between me, the mover of the Bill, and the Communist Party in Rajya Sabha regarding....

श्री मधु लिमये : संसद् कार्य मंत्री, आप नहीं ।

श्री गोविन्द मेनन : संसद् कार्य मंत्री वेस्ट बंगाल का ।

श्री मधु लिमये : नहीं, नहीं, रघुरमैया साहब । उनसे बात हुई कम्युनिस्ट नेता की ।

SHRI GOVINDA MENON: So far as I am concerned, it was not passed in that session for want of time.

SHRI SAMAR GUHA: My question has not been answered. Why was the statement of Shri Jatin Chakravarty, the Minister of Parliamentary Affairs of West Bengal Government, not contradicted when it appeared in the papers?

MR. SPEAKER: Every such statement cannot be contradicted.

Supply of Steel Items to Iranian and Burmese Railways

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*756. SHRI MEETHA LAL MEENA:

SHRI R. K. AMIN:

SHRI ZULFIQUAR ALI

KHAN:

SHRI M. AJMAL KHAN:

SHRI D. R. PARMAR:

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state:

(a) whether the Government of India have received orders from Iranian and Burmese Railways for the supply of various steel items;

(b) whether for want of fish plates, Government are likely to lose these orders;

(c) the amount of foreign exchange involved in this offer; and

(d) whether any efforts are being made to procure the necessary items so as to supply finished goods required by the Iranian and Burmese Railways?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND